THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Information is not available as statistics about hard board imported into the country are not separately recorded in the Sea Borne Trade Accounts.

(b) An assessment of the manufacturing capacity of Indian plywood factories from the angle of furniture production has not been made.

RESEARCH ON UTILISATION OF BUILDING MATERIALS

113. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING AND SUP-PLY be pleased to state:

(a) whether Government have in contemplation the setting up of any organisation for the purpose of dissemination of the results of research carried out in connection with the utilisation of building materials for the benefit of the public; if so, at which places;

(b) how many research institutes under the Ministry of Works, Housing and Supply are carrying out research work in connection with the utilisation of building materials; and

(c) what is the maintenance cost per year of these research institutes?

THE MINISTER FOR WORKS. HOU-SING AND SUPPLY (SARDAR SWARAN SINGH): (a) Yes, sir. The intention is to locate the National Buildings Organisation in Delhi, unless there are any insuperable difficulties in the way about suitable accommodation in Delhi.

(b) and (c). There are no research institutes under the Ministry of Works. Housing and Supply.

PAPERS LAID ON THE TABLE

NOTIFICATION ISSUED BY THE MINISTRY OF COMMERCE AND INDUSTRY

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): Sir, I beg to lay on the Table a copy of each of the following notifications issued by the Ministry of Commerce and Industry, namely:—

(i) Notification No. S.R.O. 1855, dated the 1st October 1953, bringing the Industries (Development and Regulation) Amendment Act, 1953, into force.

(ii) Notification No. S.R.O 1856, dated the 1st October 1953, notifying certain amendments in the Registration and Licensing of Industrial Undertakings Rules, 1952.

(iii) Notification No. S.R.O. 1857, dated the 1st October 1953, fixing the period within which existing industrial undertakings shall be registered.

(iv) Notification No. S.R.O. 1858, dated the 1st October 1953, exempting certain classes of industrial undertakings from the operation of sections 10, 10A, 11, 11A, 12, 13 and 14 of the Industries (Development and Regulation) Act, 1951.

(v) Notification No. S.R.O. 1859-A, dated the 1st October 1953, ordering investigation into the affairs of the Vishnu Pratap Sugar Works, Khadda, and Pannijee Sugar and General Mills Co., Panninagar, under section 15 of the Industries (Development and Regulation) Act, 1951.

(vi) Notification No. S.R.O. 2120, dated the 14th November 1953, appointing an Authorised Controller in respect of the Maheshwari Khetan Sugar Mills, Ltd., Ramkota, District Deoria, under section 18A of the Industries (Development and Regulation) Act, 1951.

(vii) Notification No. S.R.O. 2121, dated the 14th November 1953, appointing an Authorised Controller in respect of the Ishwari Khetan Sugar Mills Ltd., Lakshmiganj, District Deoria, under section 18A of the Industries (Development and Regulation) Act, 1951.